

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE TWENTY EIGHTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY**

WRIT PETITION NO: 29970 OF 2026

Between:

M/s Garuda Traders, rep by its Proprietor Mr Mohammad Rafi Son of Sri Mohammad Jafeer Ali aged about 38 years Occ Business 2-52/6A R.K.Nagar Colony Thattiannaram Abdullapurmet Rangareddy Telangana-500 068

...PETITIONER

AND

1. Superintendent of Central Tax, Nagole GST Range Nagole GST Division Rangareddy GST Commissionerate
2. State of Telangana, rep by its Principal Secretary to Government Revenue (CT-II) Department Secretariat Hyderabad
3. Union of India, Rep by its Secretary Ministry of Finance Jeevan Deep Building 3rd Floor Sansad Marg New Delhi-110 001

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus or any other appropriate writ or order or direction setting aside the show cause notice dated 24.06.2026 and order dated 06.08.2026 passed by the 1st Respondent cancelling the Petitioner's GST Registration as being in gross violation of principles of natural justice high handed vitiated by bias and in gross violation of the Petitioner's fundamental right of freedom under Article 19(1)(g) of the Constitution of India

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant interim suspension of the order dated 06.08.2026 passed by the 1st Respondent pending disposal of the Writ Petition as otherwise the Petitioner will be put to severe loss and hardship

**Counsel for the Petitioner: SRI TARUN CHADHA, REPRESENTING,
SRI P. KARTHIK RAMANA**

**Counsel for the Respondent No. 1: SRI DOMINIC FERNANDES (SENIOR
STANDING COUNSEL FOR CBIC)**

Counsel for the Respondent No. 2: GP FOR STATE TAX

**Counsel for the Respondent No. 3 : SRI N. BHUJANGA RAO, DEPUTY
SOLICITOR GENERAL OF INDIA**

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

WRIT PETITION No.29970 OF 2026
(CNR No.HBHC010618262026)

Dated: 28.09.2026

Between:

M/s. Garuda Traders,
Rep. by its Proprietor Mr. Mohammad Rafi

...Petitioner

and

Superintendent of Central Tax,
Nagole GST Range, Nagole GST Division,
Rangareddy GST Commissionerate and two others

...Respondents

ORDER:

Heard Mr. Tarun Chadha, learned counsel representing
Mr. P. Karthik Ramana, learned counsel for the petitioner.

2. The Writ Petition has been preferred with the following prayer:

“...to issue a Writ of Mandamus or any other appropriate writ or order or direction setting aside the show cause notice dated 24.6.2026 and order dated 6.8.2026 passed by the 1st Respondent cancelling the Petitioner's GST Registration as being in gross violation of principles of natural justice, high handed, vitiated by bias and in gross violation of the Petitioner's fundamental right of freedom under Article 19(1)(g) of the Constitution of India pass such other order or orders as the Hon'ble Court may deem fit and proper in the circumstances of the case.”

3. Learned counsel for the petitioner seeks permission to withdraw the Writ Petition with liberty to the petitioner to file a fresh Writ Petition.

4. Accordingly, the Writ Petition is dismissed as withdrawn with the aforesaid liberty. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- S.MALLIKARJUNA RAO
ASSISTANT REGISTRAR

//TRUE COPY//



SECTION OFFICER

To,

1. One CC to SRI P. KARTHIK RAMANA, Advocate [OPUC]
2. One CC to SRI DOMINIC FERNANDES (SENIOR STANDING COUNSEL FOR CBIC), Advocate [OPUC]
3. One CC to SRI SRI N. BHUJANGA RAO, DEPUTY SOLICITOR GENERAL OF INDIA, Advocate [OPUC]
4. Two CCs to GP FOR STATE TAX, High Court for The State of Telangana, at Hyderabad [OUT]
5. Two CD Copies

PVL

TKS



HIGH COURT

DATED: 28/09/2026

ORDER

WP.No.29970 of 2026



**DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS**

9
6/10/26